ं पिछली 22 मार्च को महाराष्ट्र विधान समा में एक रिजोल्यज्ञन पास हवा है जिसमें यह बिनती की गयी है कि केन्द्रीय सरकार धीरंगाबाद में हाई कोर्ट की बेंच त्रन्त कायम करे। राष्ट्रपति जी से भी बिनती की गयी है कि वे इस मामले में कार्व-बाही करें। महाराष्ट्र राज्य कावम होते बक्त नागपुर करार के अन्दर भी इस बात का प्राप्त्वासन मर ठवाडा की जनता को दिया गा था लेकिन वह सभी तक पूरा नहीं हुआ है। मराठवाड़ा के लोगों को इससे बहुत तकलीफ है। इसलिये 🧗 सरकार से गुजारिश करूंगा कि वह जनता की मांग को देखते हुए घीरंगाबाद में हाई ोर्ट की बेंच कायम करे। इससे मराठवाड़ा के पंच जिलों के लोगों को सहलियत होगी।

Matters under **Rule 377**

(iv) REPORTED PURCHASE OF SHARES OF BIRLA GROUP OF INDUSTRIES

SHRI K. P. UNNIKRISHNAN (Badagara): Sir. I wish to bring to the notice of the House a matter of great public importance. The Life Insurance Corporation of India, the General Insurance Corporation of India and the Unit Trust of India have recently bought shares worth crores of rupees in some firms belonging to a particular industrial house after the recent budget. These shares of Gwalior Rayons. Keshoram, Hindustan Aluminium and Orient Papers, all belonging to Birla group are reported to have been bought at exorbitantly high prices in the Stock Exchanges of Bombay and Calcutta. The news was deliberately leaked out and the prices of the shares went up. Even though these companies are well known and the shares are known as leaders of the market, this huge purchase of shares took place at a time when the yields of these shares are at a very low level and the prices high and it has not helped the public financial institutions or public exchequer. but only the business house in question. The prices of these shares have subsequently shot up also even after the purchase took place. Obviously, speculation and gambling cannot be the guideline of a public financial institution. It can only be a well laid down policy of sound investment. The Finance Minister should come forward with a statement in the House and inquire into the scandal. After I wrote to you, a Calcutta financial daily Business Standard, has also come out with a story which is entitled "Another Mundhra Scandal". This is a very important thing talked about in financial circles in Bombay, Delhi and Calcutta and I request you to direct the Finace Minister to forward with a statement.

12.15 hrs.

DEMANDS FOR GRANTS*, 1978-79-Contd.

MINISTRY OF HEALTH AND FAMILY WELFARE

MR. SPEAKER: The House will now take up discussion and voting on Demands Nos. 44 to 48 relating to the Ministry of Health and Family Welfare for which 5 hours have been allotted.

Motion moved:

"That the respective sums not exceeding the amount on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March. in respect of the heads of demands entered in the second column thereof against Demands Nos. 44 to 46 relating to the Ministry of Health and Family Welfare."

^{*}Moved with the recommendation of the President,